CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION Nos.634/2019 & 635/2019

Date of Decision: 6th January, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

LOUISA MOHAN NAIR
Age 60 years,
Ex-Sr. Stenographer, Group 'C'
at Naval Dockyard, Mumbai and
residing at: R.No.12, Poulin
D'souza House, Baman Wada,
Sahar Post Office,
Mumbai - 400 099.

OA No.634/2019

SMITA ASHOK BANSODE,
Age 60 years,
Upper Division Clerk (Retd.)
Group 'C' at Naval Dockyard,
Mumbai and residing at:
Ashirwad, C-6, Plot No.30-31,
Opp. Gokhle High School,
Main Gate, Sector-12,
Kharghar, Navi
Mumbai - 410 210.

... Applicant in OA No.635/2019

(By Advocate Shri A.I. Bhatkar)

VERSUS

- The Union of India, Through
 The Secretary,
 Ministry of Defence,
 South Block, New Delhi 110 001.
- The Chief of Naval Staff, Integrated Headquarters, Ministry of Defence (Navy) South Block, New Delhi - 110 001.
- The Flag Officer Commandingin-Chief, Headquarters,

Western Naval Command, Shahid Bhagatsingh Road, Mumbai - 400 001.

4. The Admiral Superintendent,
Naval Dockyard, Lion Gate,
Shahid Bhagat Singh Road,
Mumbai - 400 023. Res

... Respondents

(By Advocate Shri R.R. Shetty)

ORDER (ORAL)

PER: R. VIJAYKUMAR, MEMBER (A)

These applications have been filed on 19.08.2019 and 22.08.2019 respectively challenging the orders of the respondents impugned in Annexure A-1 and passed 28.03.2019 in response to the directions given by this Tribunal in OA No.452/2015 on the claim of the applicants for grant of 3rd MACP by including the period of casual service as LDC and to accord the same benefits granted to other employees in Mumbai and Ernakulam and in which the decisions had been taken based on orders passed by the respective Tribunals including this Bench in some of the previous cases. The respondents in these orders dated 28.03.2019 have stated that they constituted a Committee to look into the matter and the Committee had formulated its recommendations to IHQ/MoD (N) and Ministry of

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Defence for final decision and they were awaiting orders of respondents cited in this regard. It is seen from the orders that no dates of concerned examination or of the recommendations of the Committee have been mentioned in the orders and therefore it is clear that the orders are non-transparent and do not communicate the proper position to the applicants which would have been the case if a reasoned and speaking order had been passed in obedience to the previous directions of this Tribunal.

- 2. In the circumstances made out by the applicants that the matters are long pending from as back as 2013, the respondent No.1 is directed to take a final view in these matters within 10 weeks from the date of receipt of a certified copy of these orders and to communicate these orders to the applicants within two weeks thereafter.
- These Original Applications are disposed of in the above terms without any order as to costs.

(Ravinder Kaur) Member (J) (R. Vijaykumar) Member (A)

